



2026:AHC:33045

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL CANCELLATION APPLICATION No. - 39 of 2026

Rishabh Gupta

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vishnu Prakash
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Shri Ramesh Chandra Tiwari, Advocate, has filed his vakalatnama on behalf of accused-opposite party No. 2, which is taken on record.

2. Heard Shri Vishnu Prakash, learned counsel for the applicant, Shri Anil Kushwaha, learned A.G.A.-I for the State as well as Shri Ramesh Chandra Tiwari, learned counsel for the accused-opposite party No. 2 and perused the material brought on record.

3. The instant bail cancellation application has been moved on behalf of present applicant for cancelling the bail granted to the accused-opposite party No. 2 in Case Crime No. 415 of 2022, under Sections 302, 506 I.P.C., Police Station Jagdeeshpura, District Agra.

4. Learned counsel for the applicant submits that earlier this Court had granted bail to the accused-opposite party No. 2 vide order dated 22.05.2025 passed in Criminal Misc. Bail Application No. 53713 of 2023. After enlarging on bail the accused-opposite party No. 2 is continuously threatening to the informant and other witnesses, therefore, prayer has been made for cancelling the bail of the accused-opposite parties.

5. Learned counsel for the accused-opposite party No. 2 submits that after the bail was granted by this Court, the present applicant had moved Special Leave Petition (Criminal) Diary No. 42161 of 2025 before Hon'ble Supreme Court, in which vide order dated 03.11.2025 the Hon'ble Supreme Court had disposed of the said leave petition by observing in para-4 of its order as under:

"4. However, it is suffice to say that in case, respondent No. 2 violates any of the conditions of bail or intimidates or involves in any criminal activity during the period of bail, the complainant or the State shall be at liberty to take recourse for cancellation of bail."

6. Learned counsel for the opposite party No. 2, thus, submits that there is nothing on record to show that after the aforesaid leave petition was decided the accused-opposite party No. 2 had violated any of the conditions of bail or intimidated or involved in any criminal activity. Therefore, this bail cancellation application deserves to be rejected.

7. I have perused the record as well as the judgment and order passed by Hon'ble Supreme Court in the above special leave petition.

8. When this Court put a query from the learned counsel for the applicant as to whether after passing of the above judgment and order passed in the special leave petition the accused-opposite party No. 2 had violated any of the conditions of bail or intimidated or involved in any criminal activity, the learned counsel for the applicant failed to demonstrate such fact. Thus, this Court, does not find any reasonable and sufficient ground for allowing this bail cancellation application. The present bail cancellation has no merit and is deserved to be dismissed.

9. Dismissed accordingly.

(Dr. Gautam Chowdhary,J.)

February 13, 2026

Mustaqeem.